

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2581
TO BE ANSWERED ON 17TH MARCH, 2017**

MONEY BOND

2581. SHRI NANA PATOLE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of the expenditure borne by the Government on the education of a specialist doctor and an MBBS doctor;
- (b) whether the cases of non-recovery of amount mentioned in the affidavit which includes money bond and time span of service of the specialist doctor and MBBS doctor at the time of joining Government service in order to keep them in service have come to light and if so, the details thereof;
- (c) whether the Government proposes to recover the amount in the money bond by preparing a list of such doctors and if so, the details thereof; and
- (d) whether the Government proposes to increase the bond money of specialists doctor and MBBS doctors separately and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a): As per provisions of the IMC Act, 1956, any Government / Trust / Society / Company may set up a medical college with the prior permission of Central Government which gives permission for starting of a medical college/yearly renewal permission/ opening of higher courses/ recognition of degree only to such medical colleges which meet the required standards prescribed under MCI Regulations. No data is maintained centrally on the expenditure incurred in running a MBBS / PG course.

(b) to (d): The matter of bond amount and time span of service comes under the purview of State Governments and may vary from State to State.

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